

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

50(ND)14

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
6.03.2018

NAME OF THE COMPANY: M/s. Ashok Kumar Gupta & Ors. V/s. M/s.
Meta Plast Engineering Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Mr. Rajiv Bahl, Advocate for the Petitioner.

Ms. Nitika Gupta, Advocate for the Respondent.

ORDER

CA 70/2018 has been filed by the Petitioner praying for permission to serve the unserved Respondents 8,12,14 and 15 vide substituted means.

In view of the fact that steps for service by ordinary means could not be effected, it would be just and equitable to permit the petitioner to serve the Respondents vide substituted means.

The Petitioner is directed to effect publication against the unserved Respondents in the daily newspaper Statesman, returnable on 25.4.2018.

- S - d 7

(Deepa Krishan)
Member (T)

- S - d 1

(Ina Malhotra)
Member (J)